

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

8. IA 2196/2024 In C.P. (IB)/527(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2024**

**NAME OF THE PARTIES: - IA 2196/2024 AAA Paper Marketing Limited**  
**V/s**  
**Vijaykumar V Iyer RP of**  
**Future Retail Limited**  
**IN THE MATTER OF**  
**Bank of India**  
**V/s**  
**Future Retail Limited**

**Section: U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.2196/2024: -**

**Presence: -**

Adv. Karan Gandhi ..... Applicant (through VC).

Adv. Harit Lakhani ..... Respondent/RP (through VC).

Counsel for the Respondent/RP seeks 10 days' time to file compliance report with regard to handing over the possession of the leased premises to the applicant.

List this matter on **23.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**